

- (ii) the penalty imposed by the proper officer is ten thousand rupees or above.

The aforementioned publication can be made only after the period of preferring an appeal under Section 128 of Customs Act is expired without filing an appeal or such an appeal having been preferred has been disposed of.

Changes in investment norms for non-Government provident funds

899. SHRI RAVI PRAKASH VERMA : Will the Minister of FINANCE be pleased to state:

(a) whether Government is proposing changes in the investment norms for non-Government provident funds as well as superannuation and gratuity funds to boost flow of funds into infrastructure and affordable housing;

(b) if so, the details of the plan so prepared therefor;

(c) whether the Ministry of Finance is suggesting changes in the investment rules from April, 2015 on the advice of the Ministry of Road Transport and Highways; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) and (b) Yes, Sir. The revised Investment Pattern to be followed by the non-Government Provident Funds, Superannuation Funds and Gratuity Funds provides for new category of instruments, such as, debt securities issued by entities engaged in the business of development or operation and maintenance of infrastructure, or development, construction or finance of low cost housing and Infrastructure and affordable housing Bonds issued by any scheduled commercial bank, Infrastructure Debt Funds, under the category of debt instruments and related investments. Further, a new category of Asset backed, trust structured and Miscellaneous investments has been introduced which, *inter-alia* includes the following instruments:

(i) Units issued by Real Estate Investment Trusts

(ii) Units of Infrastructure Investment Trusts

(c) and (d) Yes, Sir. The draft of Investment Pattern prepared on the basis of recommendations of Bajpai Committee on Investment Norms was placed on the website of the Department of Financial Services, Ministry of Finance, for inviting public views in June, 2014. Subsequently, a letter was received from the Ministry of Road Transport,

Highways and Shipping stating that the recommendations of Bajpai Committee regarding permitting pension funds in the Infrastructure Sector may be accepted and implemented. As stated above, in reply to Para (a) and (b) above, this has been duly taken into account while revising the said Investment Pattern.

Funds provided to Rajasthan for Immunization Programme

†900. SHRI ASHK ALI TAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the quantum of vaccines and funds provided to Rajasthan by the Central Government under the Universal Immunization Programme during the year 2013-14 to save children from serious diseases and the details thereof; and

(b) whether this aid was utilized by the Rajasthan Government within the same year, if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA) : (a) and (b) The details of number of vaccines and the amount provided to Rajasthan by Central Government during 2013-14 under the Universal Immunization Programme (UIP) and its utilization by the State are given in the Statement (See below).

Statement

Status of supply of vaccine during 2013-14 in the State of Rajasthan

(Qty. in Lakh Doses)			
Sl. No.	Vaccine	Balance as on 01.04.2013	Total Supply during 2013-14
1.	BCG	3.72	32.00
2.	T-OPV	21.00	69.00
3.	DPT	20.59	70.62
4.	MEASLES	8.36	27.74
5.	TT	17.00	71.00
6.	HEP.B	4.21	93.26

†Original notice of the question was received in Hindi.